GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 620

TO BE ANSWERED ON JULY 22, 2021

RENTAL HOUSING SCHEMES

NO. 620. SHRIMATI SAJDA AHMED:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has proposed rental housing schemes for the low-income group migrants across the country;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the shortage of housing for migrant labor across the country and if so, the details thereof;
- (d) the number of houses constructed for the slum dwellers across the country, State-wise; and
- (e) whether any provision is in place to select the beneficiaries for housing schemes by Members of Parliament and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a)&(b): Yes, Sir. The Scheme for Affordable Rental Housing Complexes (ARHCs) was approved by the Union Cabinet on July 8, 2020. The target beneficiaries under the scheme are from Economically Weaker Section (EWS)/Low Income Group (LIG) who are urban migrants/poor. They include labour, street vendors, rickshaw pullers, service providers, industrial workers or migrants working with markets/trade associations, educational/health institutions, hospitality

.....2/-

sector, long term tourists or any other person of such category.

The Scheme is being implemented through two models:

Model-1: Utilizing existing Government funded vacant houses to convert into ARHCs through Public Private Partnership or by Public Agencies;

Model-2: Construction, Operation and Maintenance of ARHCs by Public/ Private Entities on their own available vacant land.

(c): No, Sir.

(d): The State/UT-wise details of number of houses constructed for the slum dwellers across the country is at Annexure.

(e): Pradhan Mantri Awas Yojana – Urban (PMAY-U) Scheme Guidelines mandates States/Union Territories (UTs)/Urban Local Bodies (ULBs) to carry out demand survey as per the defined eligibility criteria under the Scheme. Thereafter, Housing for All Plan of Action (HFAPoA) and Annual Implementation Plan (AIP) are prepared. Further, para 8.6 of the Scheme Guidelines has provisions to discuss the result of demand survey, draft HFAPoA and draft AIP with the local representatives including Members of Legislative Assembly (MLAs) and Members of Parliament (MPs) of that area so that their views are adequately factored in while finalising the plans and beneficiary list.

* * * * *

Annexure referred in reply to LSUQ No. 620 due for answer on 22.07.2021

State/UT-wise details of houses constructed for the slum dwellers under various urban housing schemes of Ministry of Housing and Urban Affairs (MoHUA)

S.No.	State/UTs	No. of Houses Constructed
1	A&NIslands	-
2	AndhraPradesh	75,251
3	ArunachalPradesh	1,172
4	Assam	4,330
5	Bihar	27,928
6	Chandigarh	17,696
7	Chhattisgarh	28,074
8	DNHⅅ	158
9	Delhi	38,824
10	Goa	-
11	Gujarat	1,58,552
12	Haryana	14,326
13	HimachalPradesh	787
14	J&K	8,231
15	Jharkhand	12,766
16	Karnataka	66,117
17	Kerala	39,580
18	Ladakh	62
19	Lakshadweep	-
20	MadhyaPradesh	44,280
21	Maharashtra	1,53,704
22	Manipur	4,079
23	Meghalaya	888
24	Mizoram	3,188
25	Nagaland	6,607
26	Odisha	17,832
27	Puducherry	1,012
28	Punjab	6,521
29	Rajasthan	53,819
30	Sikkim	293
31	TamilNadu	1,20,863
32	Telangana	80,929
33	Tripura	5,227
34	UttarPradesh	83,873
35	Uttarakhand	4,630
36	WestBengal	1,70,131
Total 12,51		